

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 64 of 2013 &  
IA no. 102 of 2013**

**Dated : 23<sup>rd</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**New Tirupur Area Development Corporation Ltd. ...Appellant(s)  
Versus  
Tamil Nadu Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. T. Poornam  
Mr. Swarnam J. Rajagopalan**

**Counsel for the Respondent(s): Mr. S. Vallinayagam**

**ORDER**

We have heard the Learned Counsel for the Appellant.

Admittedly, the Appellant has filed this Appeal as against the Review Order dated 31.01.2013 confirming the main order. As mentioned in the earlier order passed by this Tribunal, the Appeal against the Review order is not maintainable. The Learned Counsel for the Appellant is unable to establish that Appeal is maintainable. As held earlier in the number of judgments as against dismissal order in the Review Petition, this Appeal cannot be entertained. Accordingly, this Appeal is dismissed as not maintainable.

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However, it is open to the Appellant to seek for appropriate remedy before the appropriate Forum, if so desired.

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**